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IN THE HIGH COURT OF DELHI AT NEW DELHI

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ITA 821/2015

PR. COMMISSIONER OF INCOME
TAX-(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior Standing
counsel with Ms. Lakshmi Gurung and Ms.
Radhika Gupta, Advocates.

versus

VICTORIA MARKETING PVT. LTD.

..... Respondent

WITH

15.

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ITA 822/2015

PR. COMMISSIONER OF INCOME
TAX-(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior Standing
counsel with Ms. Lakshmi Gurung and Ms.
Radhika Gupta, Advocates.

versus

VICTORIA MARKETING PVT. LTD.

..... Respondent

WITH

17.

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ITA 824/2015

PR. COMMISSIONER OF INCOME
TAX-(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior Standing
counsel with Ms. Lakshmi Gurung and Ms.
Radhika Gupta, Advocates.



versus

VICTORIA MARKETING PVT. LTD.

..... Respondent

AND

18.

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ITA 825/2015

PR. COMMISSIONER OF INCOME

TAX-(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior Standing
counsel with Ms. Lakshmi Gurung and Ms.
Radhika Gupta, Advocates.

versus

VICTORIA MARKETING PVT. LTD.

..... Respondent

CORAM:

JUSTICE S. MURALIDHAR

JUSTICE VIBHU BAKHRU

ORDER

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30.10.2015

CM No. 24904 of 2015(exemption) in ITA No. 821 of 2015

CM No. 24905 of 2015(exemption) in ITA No. 822 of 2015

CM No. 24907 of 2015(exemption) in ITA No. 824 of 2015

CM No. 24908 of 2015(exemption) in ITA No. 825 of 2015

1. Exemptions allowed subject to all just exceptions.

2. The applications are disposed of.

ITA Nos. 821/2015, 822/2015, 824/2015 & 826/2015

3. In view of the order dated 28th July 2015 passed by this Court in ITA No.

ITA Nos. 821, 822, 824 & 826/2015

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509 of 2015 (*Pr. Commissioner of Income Tax (Central-II) v. Aakash Arogya Mandir Pvt. Ltd.*), no substantial question of law arises. The present appeals are dismissed.

S. MURALIDHAR, J

VIBHU BAKHRU, J

OCTOBER 30, 2015/dn